

MINUTES OF MEETING No.1/20 OF NORMS COMMITTEE -I (DES-I SECTION) HELD ON 03.04.2019

Meeting No. 1/20 of the Norms Committee (NC-I) for the licensing year 2019-2020 was held on 03.04.2019 under the Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Department
1.	Shri K.V. Tirumala, Deputy DGFT	DGFT, Udyog Bhawan
2.	Shri K.K. Tiwari	Industrial Adviser
3.	Shri K.S. Sodhi, Asst. Director	MSME, Nirman Bhawan
4.	Shri V.C. Agarwal, consultant (Tech-III)	DGFT, Udyog Bhawan
5.	Shri Shaish Kumar, consultant (Tech-I)	DGFT, Udyog Bhawan
6.	Sh. Moin Afaque, Asst. DGFT	DGFT, Udyog Bhawan

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations / Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O NO/O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- ncl.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

4. Minutes of Meeting No.14/AM19 dt.20.02.2019 & No. 15A/AM19 dt. 06.03.2019 were circulated to all the members of the committee on 27.03.2019 and no comments thereon were received. Hence the minutes are considered as unanimously approved.

K.V. Tirumala
K. V. TIRUMALA, I.T.S.,
Additional Director General of Foreign Trade,
Department of Commerce, Ministry of Commerce
Government of India,
Udyog Bhawan, New Delhi

5	Case No.: 12/1/80-ALC2/2019	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00760/AM19/	RLA File :04/24/040/00093/AM17/	Lic.No/Date:0410162268 09.09.2016	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

6	Case No.: 33/1/80-ALC2/2019	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00781/AM19/	RLA File :17/24/040/00167/AM17/	Lic.No/Date:1710006528 04.01.2017	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

7	Case No.: 22/1/80-ALC2/2019	Party Name: KOREA FUEL TECH INDIA P. LTD	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00770/AM19/	RLA File :04/24/040/00219/AM17/	Lic.No/Date:0410162993 18.04.2017	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

8	Case No.: 19/1/80-ALC2/2019	Party Name: BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00767/AM19/	RLA File :04/24/040/00209/AM17/	Lic.No/Date:0410163001 19.04.2017	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

9	Case No.: 14/16/80- ALC2/2017	Party Name: LARSEN& TOUBRO LIMITED	Meet No/Date:1/80- ALC2/2019 03.04.2019	Approved
	HQ File :01/80/050/00277/AM18/	RLA File :03/95/040/00206/AM18/	Lic.No/Date:0310815010 03.08.2017	Date 03.04.2019
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per the written comments of DHI vide their U.O. No. 3(31)/2018-TSW(B) dated 12.03.2019 as under:			

1. Import item at sl. No. 1, 3 to 5 taking cue from SION C-1647.
2. Import item at sl. No. 2 net to net under GN-4. Number of each type of fittings should be indicated in the import list and should be accounted for accordingly. .

RA concerned may take further necessary action as per the decision of NC.

10	Case No.: 15/1/80-ALC2/2019	Party Name: WONJIN AUTOPARTS INDIA PVT LTD	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00763/AM19/	RLA File :04/24/040/00191/AM18/	Lic.No/Date:0410163912 22.01.2018	Date
Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.				

11	Case No.: 37/5/80-ALC2/2018	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00086/AM19/	RLA File :09/24/040/00554/AM18/	Lic.No/Date:0910065941 31.01.2018	Date
Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 27.11.2018 and final reminder 26.3.2019. The Committee decided to wait for reply from the firm. Case is deferred.				

12	Case No.: 52/20/80-ALC2/2017	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00416/AM18/	RLA File :05/24/040/00552/AM18/	Lic.No/Date:0510405538 06.02.2018	Date
Decision: The Committee considered the case as per the agenda and noted that I.D. Note sent to DPIIT on 16.3.2018 and subsequent reminders dated 25.09.2018 & 14.01.2019. However, no comments have been received yet. The Committee decided to remind to DPIIT. Case is deferred.				

13	Case No.: 20/1/80-ALC2/2019	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00768/AM19/	RLA File :04/24/040/00212/AM18/	Lic.No/Date:0410163956 07.02.2018	Date
Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.				

14	Case No.:33/20/80-ALC2/2017	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00397/AM18/	RLA File :31/83/040/00154/AM18/	Lic.No/Date:3110066981 13.02.2018	Date
Decision: The Committee considered the case as per the agenda and noted that firm's reply sent to DHI on 18.02.2019 and the committee decided to remind DHI for their comments. Case is deferred.				

15	Case No.:33/5/80-ALC2/2018	Party Name: LARSEN& TOUBRO LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00082/AM19/	RLA File :03/95/040/00754/AM18/	Lic.No/Date:0310819295 21.02.2018	Date
Decision: The Committee considered the case as per the agenda and noted that I.D. note was sent to DPIIT on 14.01.2019. However, no comments has been received from DPIIT yet. The Committee decided to remind DPIIT. Case is deferred.				

16	Case No.:32/5/80-ALC2/2018	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00081/AM19/	RLA File :03/95/040/01031/AM18/	Lic.No/Date:0310819380 23.02.2018	Date
Decision: The Committee considered the case as per agenda and noted that a deficiency letter as raised by MSME was sent to firm on 26.03.2019. The Committee decided to wait for the reply from the firm. Case is deferred.				

17	Case No.:9/3/80-ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00009/AM19/	RLA File :05/24/040/00599/AM18/	Lic.No/Date:0510405742 28.02.2018	Date
Decision: The Committee considered the case as per the agenda and noted that I.D. note was sent to DPIIT on 16.01.2019. However, no comments has been received from DPIIT yet. The Committee decided to remind DPIIT. Case is deferred.				

18	Case No.:8/3/80-ALC2/2018	Party Name: S AND P ENTERPRISES	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00008/AM19/	RLA File :04/24/040/00249/AM18/	Lic.No/Date:0410164032 02.03.2018	Date
Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 05.12.2018 and final reminder 26.3.2019. The Committee decided to wait for reply of the firm.				

Case is deferred.

Case No.: 44/3/80-ALC2/2018	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date: 1/80-ALC2/2019 03.04.2019	Approved
HQ File :01/80/050/00044/AM19/	RLA File :03/95/040/00867/AM18/	Lic.No/Date:0310819589 07.03.2018	Date03.04.2019

Decision: The Committee considered the case as per agenda. Based on the recommendation of MEITY vide their letter No. 17(13)/2018-IPHW dated 06.022019, the norms may be allowed as under –

Import Item	UOM	Wastage allowed	Total quantity recommended
Single Mode Optical Fiber	KM	2%	70575
Filling Jelly OPGW	KG	1.5%	11272
Aluminium Ingot	KG	2%	211158
HL-Carbon Steel Wire 5.10 mm	KG	2%	396334
Wire Drawing Power for Lubricants	KG	2%	7278
Stainless Steel Tape	KG	2%	5124
Polymide Tape	KG	2%	1310

RA concerned may take further necessary action as per the decision of NC.

Case No.: 49/3/80-ALC2/2018	Party Name: WELLCARE OIL TOOLS PVT. LTD	Meet No/Date: 1/80-ALC2/2019 03.04.2019	Approved
HQ File :01/80/050/00049/AM19/	RLA File :05/24/040/00602/AM18/	Lic.No/Date:0510405873 14.03.2018	Date03.04.2019

Decision: The committee considered the case as per the agenda and decided to ratify the norms on the basis of written comments of MSME as under:

Description of export item may be amended as under:

“MILL OUT EXTENSION Length 6-7 feet consisting of -

1. Mill out extension #5”, 18 PPF HSC PIN UP X PIN Down, L 80 13% cr– 110 numbers of 54 kg each
2. Mill out extension #5”, 18 PPF HSC PIN UP X PIN Down, L 80 13% cr– 20 numbers of 54 kg each
3. Mill out extension #5”, 18 PPF HSC PIN UP X 3-1/2” 9.2 PPF PIN Down –10 numbers of 63 kg each
4. Mill out extension #5”, 18 PPF HSC PIN UP X PIN Down, L 80– 20 nos. numbers of 54 kg each
5. Mill out extension #5”, 18 PPF HSC PIN UP X 3-1/2” 9.2 PPF PIN Down –10 numbers of 63 kg each
6. Mill out extension #5”, 18 PPF HSC PIN UP X PIN Down,P 40– 334 numbers of 54 kg each

Relevant import item at Sl. No. 1 may be allowed as 6204 kg inclusive of 4.4% wastage after 20% recovery.
Relevant import item at Sl. No. 2 may be allowed as 19402 kg inclusive of 4.4% wastage after 20% recovery

Relevant import item at Sl. No. 3 may be allowed as 2256 kg inclusive of 4.4% wastage after 20% recovery.
Relevant import item at Sl. No. 4 may be allowed as 1328 kg inclusive of 4.4% after 20% recovery.

RA concerned may take further necessary action as per the decision of NC.

21	Case No.: 24/1/80-ALC2/2019	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00772/AM19/	RLA File :04/24/040/00237/AM18/	Lic.No/Date:0410164128 22.03.2018	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

22	Case No.: 24/3/80-ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:1/80-ALC2/2019 03.04.2019	Approved
	HQ File :01/80/050/00024/AM19/	RLA File :05/24/040/00643/AM18/	Lic.No/Date:0510406012 28.03.2018	Date:03.04.2019
	Decision: The Committee considered the case as per agenda. Based on the recommendation of DPIIT vide their letter No. P-47011/17/2019-TSW dated 20.02.2019, the norms may be allowed as under: 1. Net weight of export product may be specified as 769 kgs. 2. Quantity of import item may be allowed as 2026 kgs after taking 1/3 recovery from scrap. RA concerned may take further necessary action as per the decision of NC.			

23	Case No.: 1/6/80-ALC2/2018	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00122/AM19/	RLA File :56/24/040/00047/AM18/	Lic.No/Date:5610005378 28.03.2018	Date
	Decision: The Committee considered the case as per the agenda and noted that the firm has furnished the information vide their letter dated 16.3.2019 against D/L as raised by Consultant (Tech-3) and same may forward to Consultant (Tech-3) for their examinations/comments. The Committee decided to wait for the comments. Case is deferred.			

24	Case No.: 67/5/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00116/AM19/	RLA File :04/24/040/00267/AM18/	Lic.No/Date:0410164150 02.04.2018	Date
	Decision: The Committee considered the case as per the agenda and noted that firm's reply sent to 04.12.2018 and decided to remind DHI for their comments. Case is deferred.			

25	Case No.: 22/3/80-ALC2/2018	Party Name: HIMACHAL FUTURISTIC COMMUNICATIONS LTD	Meet No/Date:1/80-ALC2/2019 03.04.2019	Approved
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HQ File :01/80/050/00022/AM19/	RLA File :05/23/040/00516/AM18/	Lic.No/Date:0510406040 03.04.2018	Date:03.04.2019
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Decision: The Committee considered the case as per agenda. Based on the recommendation of MEITY vide their letter No. 17(16)/2018-IPHW dated 11.02.2019 the norms may be allowed as under –

Import Item	UOM	Wastage allowed	Total quantity recommended
Optical Fibre	KM	4%	17020
Polythene	KG	2%	23381
PolybutyleneTerephthalate (PBT)	KG	2%	3878
Cable Filling Compound	KG	2%	1674

RA concerned may take further necessary action as per the decision of NC.

26	Case No.: 10/1/80-ALC2/2019	Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00758/AM19/	RLA File :04/24/040/00001/AM19/	Lic.No/Date:0410164172 06.04.2018	Date
Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.				

27	Case No.: 40/8/80-ALC2/2018	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00163/AM19/	RLA File :61/24/040/00001/AM19/	Lic.No/Date:6110001499 16.04.2018	Date
Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish the information as called for by the representative of MSME on following points: 1. Manufacturing process and wastage justification. Case is deferred.				

28	Case No.: 63/11/80-ALC2/2018	Party Name: GOLDSTONE INFRATECH LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Approved
	HQ File :01/80/050/00254/AM19/	RLA File :09/24/040/00651/AM18/	Lic.No/Date:0910066163 18.04.2018	Date:03.04.2019
Decision: The Committee considered the case as per the agenda and noted that the firm has furnished the information and same was sent to DHI on 07.01.2019 for their examinations/comments. DHI vide their U.O. No. DES-I/GSUK/EBUS-1-2018-HEI dated 22.03.2019 have stated that firm's reply was irrelevant for the export product. However, the Committee decided to ratify the norms as recommended by Consultant (Tech-3) & representative of Department of Heavy Industry as under: i. Import items at sl. No. 1 to 3 may be allowed on net to net basis with accountability clause. ii. Import item at sl. 4 may be excluded as description of this item is not clear RA concerned may take further necessary action as per the decision of NC.				

29	Case No.: 20/5/80-ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:1/80-ALC2/2019 03.04.2019	Approved
	HQ File :01/80/050/00069/AM19/	RLA File :05/24/040/00042/AM19/	Lic.No/Date:0510406252 27.04.2018	Date03.04.2019
Decision: The Committee considered the case as per agenda. Based on the recommendation of DPIIT vide their U.O. No. P -47011/379/2018-TSW dated 20.02.2019 the norms may be allowed as under – i. Net weight of export product may be specified as 452 kgs. ii. Quantity of import item may be allowed as 1477 kgs after taking 2/3 recovery from scrap. RA concerned may take further necessary action as per the decision of NC.				

30	Case No.: 21/5/80-ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:1/80-ALC2/2019 03.04.2019	Approved
	HQ File :01/80/050/00070/AM19/	RLA File :05/24/040/00040/AM19/	Lic.No/Date:0510406253 27.04.2018	Date03.04.2019
Decision: The Committee considered the case as per agenda. Based on the recommendation of DPIIT vide their U. No. P -47011/381/2018-TSW dated 18.02.2019, the norms may be allowed as under – i. Net weight of export product may be specified as 1189 kgs. ii. Quantity of import item may be allowed as 2886 kgs after taking 1/3 recovery from scrap. RA concerned may take further necessary action as per the decision of NC				

31	Case No.: 22/5/80-ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:1/80-ALC2/2019 03.04.2019	Approved
	HQ File :01/80/050/00071/AM19/	RLA File :05/24/040/00041/AM19/	Lic.No/Date:0510406251 27.04.2018	Date03.04.2019
Decision: The Committee considered the case as per agenda. Based on the recommendation of DPIIT vide their U. No. P -47011/380/2018-TSW dated 18.02.2019, the norms may be allowed as under – i. Net weight of export product may be specified as 1165 kgs. ii. Quantity of import item may be allowed as 3073 kgs after taking 1/3 recovery from scrap. RA concerned may take further necessary action as per the decision of NC				

32	Case No.: 23/5/80-ALC2/2018	Party Name: RITES LTD.	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00072/AM19/	RLA File :05/24/040/00045/AM19/	Lic.No/Date:0510406273 27.04.2018	Date
Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by DHI was sent to the firm on 27.11.2018 and final reminder 26.3.2019. The Committee decided to wait for reply of the firm. Case is deferred.				

Case No.: 25/5/80-ALC2/2018	Party Name: WINTAGE ENGINEERS & CONSULTANTS PVT. LTD.	Meet No/Date:1/80-ALC2/2019 03.04.2019	Approved
HQ File :01/80/050/00074/AM19/	RLA File :05/24/040/00033/AM19/	Lic.No/Date:0510406264 27.04.2018	Date:03.04.2019
Decision: The committee considered the case as per the agenda and decided to ratify the norms on the basis of written comments of MSME as under: RA to ensure that the per unit weight of export items from Sl. No. 1 to 7 of aluminum extruded profile are 33 87g, 1.8g, 12.8g, 29g, 11g, 5.7g & 10.5g respectively. i. Import item at Sl. No. 1 may be allowed as per 1.73 Kg/Kg of export product after 50% recovery. ii. Import item at Sl. No. 2 may be allowed as per 2.00Kg/Kg of export product after 50% recovery. iii. Import item at Sl. No.3 may be allowed as per 2.1Kg/Kg of export product after 50% recovery. iv. Import item at Sl. No. 4 may be allowed as per 1.72Kg/Kg of export product after 50% recovery. v. Import item at Sl. No. 5 may be allowed as per 2.06 Kg/Kg of export product after 50% recovery. vi. Import item at Sl. No. 6 may be allowed as per 1.67 Kg/Kg of export product after 50% recovery. vii. Import item at Sl. No. 5 may be allowed as per 1.58 Kg/Kg of export product after 50% recovery. RA concerned may take further necessary action as per the decision of NC			

Case No.: 6/8/80-ALC2/2018	Party Name: L&T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
HQ File :01/80/050/00129/AM19/	RLA File :03/95/040/01112/AM18/	Lic.No/Date:0310820724 27.04.2018	Date
34	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish following information as per advice of representative of DHI : 1. Information required as per appendix 4H and 4K of DGFT's Public Notice No. 68/2015-20 dated 22/03/2018. Case is deferred.		

Case No.: 27/5/80-ALC2/2018	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
HQ File :01/80/050/00076/AM19/	RLA File :05/23/040/00038/AM19/	Lic.No/Date:0510406287 01.05.2018	Date
35	Decision: The Committee considered the case as per agenda and noted that deficiency letter as raised by DPIIT is not complete. However, the Committee in consultation with Consultant (Tech-3) decided to ask the information from the firm on following points :- 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing		

with complete justification and supported by documentary evidence/drawings etc. Case is deferred.
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36	Case No.:38/5/80-ALC2/2018	Party Name: THE WEST COAST PAPER MILLS LTD	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00087/AM19/	RLA File :07/24/040/00009/AM19/	Lic.No/Date:0710113226 03.05.2018	Date
Decision: The Committee considered the case as per the agenda and noted that MEITY vide their letter No. 17(24)/2018-IPHW dated 6.2.2019 has sought some information from the firm. However, no reply has been received from the firm yet. The Committee decided to send reminder to the firm. Case is deferred.				

37	Case No.:30/5/80-ALC2/2018	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00079/AM19/	RLA File :31/83/040/00010/AM19/	Lic.No/Date:3110067039 07.05.2018	Date
Decision: The Committee considered the case as per the agenda and noted firm's reply sent to DHI on 18.2.2019. However, no comments have been received yet. The Committee decided to remind DHI. Case is deferred.				

38	Case No.:31/5/80-ALC2/2018	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00080/AM19/	RLA File :31/83/040/00011/AM19/	Lic.No/Date:3110067040 07.05.2018	Date
Decision: The Committee considered the case as per the agenda and noted firm's reply sent to DHI on 18.2.2019. However, no comments have been received yet. The Committee decided to remind DHI. Case is deferred.				

39	Case No.:41/5/80-ALC2/2018	Party Name: GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date:1/80-ALC2/2019 03.04.2019	Approved
	HQ File :01/80/050/00090/AM19/	RLA File :03/94/040/00075/AM19/	Lic.No/Date:0310820813 07.05.2018	Date:03.04.2019
Decision : The Committee considered the case as per agenda and decided to ratify the norms as per the written comments of Consultant (Tech-3) as under : Export Item : Heat Exchanger - weight of 104600 KG to be added. Import may be allowed as under: 1. Import item at sl. No.1 – as applied 2. Import item at sl. No.2 –10105 Kg 3. Import item at sl. No.3 –as applied 4. Import item at sl. No.2 – Add “33Nos” along with weight 5. Import item at sl. No.2 – Add “4” Nos” along with weight 6. Import item at sl. No.2 –21030 Kg				

7. Import item at sl. No.2 –26700 Kg
8. Import item at sl. No.2 – 8 to 12- upto 6% of FOB value in total

RA concerned may take further necessary action as per the decision of NC.

40	Case No.: 43/5/80-ALC2/2018	Party Name: GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00092/AM19/	RLA File :03/94/040/00073/AM19/	Lic.No/Date:0310820812 07.05.2018	Date
Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by Consultant (Tech-3) was sent to the firm on 14.1.2019. However, no reply has been received yet. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.				

41	Case No.: 46/5/80-ALC2/2018	Party Name: S AND P ENTERPRISES	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00095/AM19/	RLA File :04/24/040/00027/AM19/	Lic.No/Date:0410164303 07.05.2018	Date
Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 27.11.2018 and final reminder 26.3.2019. The Committee decided to wait for reply from the firm. Case is deferred.				

42	Case No.: 45/11/80-ALC2/2018	Party Name: JAMES ROBINSON LABS PVT LTD	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00236/AM19/	RLA File :09/24/040/00035/AM19/	Lic.No/Date:0910066251 21.05.2018	Date
Decision: The Committee considered the case as per the agenda. Based on the comments of Consultant (Tech-1) decided to ask clarification from the firm on the following points: i. Net weight of export item ii. Each chemical name with catalogue of import item No. 1 & 2. iii. Justification for 15% wastage iv. Material balance in weight terms between import & export v. Details of indigenous input & their quantity. Case is deferred.				

43	Case No.: 11/1/80-ALC2/2019	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00759/AM19/	RLA File :04/24/040/00022/AM19/	Lic.No/Date:0410164377 31.05.2018	Date
Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & party for furnishing the hard copy of application				

Case is deferred.

44	Case No.: 77/11/80-ALC2/2018	Party Name: ERBATECH MACHINERY P LTD	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00268/AM19/	RLA File :32/24/040/00015/AM19/	Lic.No/Date:3210078538 28.06.2018	Date
	Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 26.3.2019. The Committee decided to wait for reply from the firm. Case is deferred.			

45	Case No.: 15/11/80-ALC2/2018	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00206/AM19/	RLA File :03/94/040/00229/AM19/	Lic.No/Date:0310822146 06.07.2018	Date
	Decision: The Committee considered the case as per the agenda and noted firm's reply sent to DHI on 7.1.2019. However, no comments have been received yet. The Committee decided to remind DHI. A copy of the application be also sent to DHI again. Case is deferred.			

46	Case No.: 8/11/80-ALC2/2018	Party Name: LEIXIR RESOURCES PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00199/AM19/	RLA File :05/23/040/00202/AM19/	Lic.No/Date:0510407334 27.07.2018	Date
	Decision: The Committee considered the case as per the agenda. Based on the comments of the representative of Consultant (Tech-1) and decided to seek clarification from the firm on the following points: i. Net weight of export item ii. Justification for 90% wastage in Zirconia Blank for import item 1 to 60 iii. Details catalogue of import item 61 to 76 & 77, 87, 88 iv. Material balance in weight terms between import & export The Committee also decided to ask the party to appear in PH for further discussions. Case is deferred.			

47	Case No.: 6/11/80-ALC2/2018	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:1/80- ALC2/2019 03.04.2019	Approved
	HQ File :01/80/050/00197/AM19/	RLA File :05/24/040/00251/AM19/	Lic.No/Date:0510407357 30.07.2018	Date
	Decision: The Committee considered the case as per agenda. Based on the recommendation of DPIIT vide their letter No. P-47011/275/2018-TSW dated 22.02.2019, the norms may be allowed as under: 1. The quantity of export product may be specified in numbers also, in addition to net weight of 236100 Kgs. 2. Word "Relevant" may be prefixed with the description of all import items. 3. Quantity of import items at Sl. No. 1 to 4 may be allowed with 1% wastage with accountability			

clause.

4. CIF value of import item at Sl. No. 5 may be allowed up to 0.2% of FOB value of exports. .

RA concerned may take further necessary action as per the decision of NC.

48	Case No.:13/11/80-ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00204/AM19/	RLA File :05/24/040/00265/AM19/	Lic.No/Date:0510407381 31.07.2018	Date
Decision: The Committee considered the case as per the agenda and noted that I.D. Note sent to DPIIT on 13.12.2018. However, no comments have been received yet. The Committee decided to remind to DPIIT . Case is deferred.				

49	Case No.:14/11/80-ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:1/80-ALC2/2019 03.04.2019	Approved
	HQ File :01/80/050/00205/AM19/	RLA File :05/24/040/00263/AM19/	Lic.No/Date:0510407383 31.07.2018	Date:03.04.2019
Decision: The Committee considered the case as per agenda. Based on the recommendation of DPIIT vide their letter No. P-47011/17/2019-TSW dated 20.02.2019, the norms may be allowed as under: 1. Net weight of export product may be specified as 501 kgs. 2. Quantity of import item may be allowed as 1638 kgs after taking 2/3 recovery from scrap. RA concerned may take further necessary action as per the decision of NC.				

50	Case No.:18/11/80-ALC2/2018	Party Name: KELVION INDIA PVT LTD	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00209/AM19/	RLA File :03/94/040/00367/AM19/	Lic.No/Date:0310822721 31.07.2018	Date
Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish following information as per written recommendation of DPIIT vide their U.O. No. P-47011/271/2018-TSW dated 2.04.2019: 1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.				

51	Case No.:7/11/80-ALC2/2018	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00198/AM19/	RLA File :05/23/040/00205/AM19/	Lic.No/Date:0510407435 03.08.2018	Date
	Decision: The Committee considered the case as per the agenda and noted that I.D. Note sent to DPIIT on 13.12.2018. However, no comments have been received yet. The Committee decided to remind to DPIIT. Case is deferred.			

52	Case No.:9/11/80-ALC2/2018	Party Name: LEIXIR RESOURCES PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00200/AM19/	RLA File :05/23/040/00218/AM19/	Lic.No/Date:0510407454 06.08.2018	Date
	Decision: The Committee considered the case as per the agenda. Based on the comments of Consultant (Tech-1) and decided to seek clarification from the firm on the following points: i. Net weight of export item ii. Justification for 90% wastage in Zirconia Blank for import item 1 to 60 iii. Details catalogue of import item 61 to 76 & 77, 87, 88 iv. Material balance in weight terms between import & export The Committee also decided to ask the party to appear in PH for further discussions. Case is deferred.			

53	Case No.:76/11/80-ALC2/2018	Party Name: HIMACHAL FUTURISTIC COMMUNICATIONS LTD	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00267/AM19/	RLA File :05/23/040/00215/AM19/	Lic.No/Date:0510407445 06.08.2018	Date
	Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MEITY was sent to the firm on 27.3.2019. The Committee decided to wait for reply from the firm. Case is deferred.			

54	Case No.:11/11/80-ALC2/2018	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00202/AM19/	RLA File :05/23/040/00216/AM19/	Lic.No/Date:0510407480 08.08.2018	Date
	Decision: The Committee considered the case as per the agenda and noted that I.D. Note sent to DPIIT on 13.12.2018. However, no comments have been received yet. The Committee decided to remind to DPIIT. Case is deferred.			

55	Case No.:19/11/80-ALC2/2018	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00210/AM19/	RLA File :03/94/040/00306/AM19/	Lic.No/Date:0310822939 09.08.2018	Date
Decision: The Committee considered the case as per the agenda. Based on the comments of Consultant (Tech-3) and decided to seek clarification from the firm on the following points: - Detail technical note on manufacturing process including the relevant flow sheet. - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. - Sheet layout diagram of the material indicating the wastage during blanking Case is deferred.				

56	Case No.:43/11/80-ALC2/2018	Party Name: THE ANUP ENGINEERING LIMITED	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00234/AM19/	RLA File :08/24/040/00115/AM19/	Lic.No/Date:0810143257 14.08.2018	Date
Decision: The Committee considered the case as per agenda and decided to seek the following information. DPIIT letter awaited. - Detail technical note on manufacturing process including the relevant flow sheet. - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. - Sheet layout diagram of the material indicating the wastage during blanking Case is deferred .				

57	Case No.:5/11/80-ALC2/2018	Party Name: LEGENDS THE MERCHANT GROUP	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00196/AM19/	RLA File :05/23/040/00229/AM19/	Lic.No/Date:0510407548 17.08.2018	Date
Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 26.3.2019. The Committee decided to wait for reply from the firm. Case is deferred.				

58	Case No.:34/1/80-ALC2/2019	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00782/AM19/	RLA File :17/24/040/00017/AM19/	Lic.No/Date:1710006716 20.08.2018	Date
Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & party for furnishing the hard copy of application Case is deferred.				

59	Case No.:48/11/80-ALC2/2018	Party Name: AYYAPPA CNC PVT.LTD,	Meet No/Date:1/80-ALC2/2019 03.04.2019	Approved
	HQ File :01/80/050/00239/AM19/	RLA File :07/24/040/00132/AM19/	Lic.No/Date:0710113740 21.08.2018	Date 03.04.2019
Decision: The committee considered the case as per the agenda and decided to ratify the norms on the basis of written comments of MSME as under: Export description may be mentioned as following: 1. Inter cost fan ATT LIR3-220 numbers weight 281gms of each 2. Inter costal AFT LIC3-220 numbers weight 1.485 kgs each 3. Plate-F/S LIR3 IB AFT-220 numbers weight 1.274 kg each 4. Plate F/S LIR3 OB AFT-220 numbers weight 1.4 kg each 5. Rod end – 1400 numbers weight 140 g each Import description may be mentioned as following: 1. Relevant import item at Sl. No. 1 may be allowed as 3815 kg inclusive of 881% wastage after 15 % recovery. 2. Relevant import item at Sl. No. 2 may be allowed as 1416 kg inclusive of 140% wastage after 10% recovery. 3. Relevant import item at Sl. No. 3 may be allowed 1321 kg inclusive of 574% wastage after 5 % recovery. The party will account for the raw materials. Grade and Technical specifications to match. RA concerned may take further necessary action as per the decision of NC.				

60	Case No.:4/11/80-ALC2/2018	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:1/80-ALC2/2019 03.04.2019	Approved
	HQ File :01/80/050/00195/AM19/	RLA File :05/24/040/00296/AM19/	Lic.No/Date:0510407583 23.08.2018	Date03.04.2019
Decision: The Committee considered the case as per agenda and decided to ratify the norms as per recommendation MSME as under: Relevant import may be allowed as 55800kg inclusive of 0.3% wastage after 1/3 rd recovery. Grade, technical specifications to match. RA concerned may take further necessary action as per the decision of NC.				

61	Case No.:7/13/80-ALC2/2018	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00316/AM19/	RLA File :52/24/040/00038/AM19/	Lic.No/Date:5210042737 23.08.2018	Date
Decision: The Committee considered the case as per the agenda and noted that I.D. Note sent to DHI on 07.02.2019. The Committee decided to remind DHI for their comments. Case is deferred.				

62	Case No.:25/11/80-ALC2/2018	Party Name: LARSEN& TOUBRO LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00216/AM19/	RLA File :03/95/040/00056/AM19/	Lic.No/Date:0310823360 28.08.2018	Date
Decision: The Committee considered the case as per the agenda. Based on the comments of Consultant (Tech-3) and decided to seek clarification from the firm on the following points: i. Specific use of RM proposed to import and calculations for quantity to be imported. Case is deferred.				

63	Case No.:26/11/80-ALC2/2018	Party Name: LARSEN& TOUBRO LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	4.07A case for test check.
	HQ File :01/80/050/00217/AM19/	RLA File :03/95/040/00311/AM19/	Lic.No/Date:0310823355 28.08.2018	Date03.04.2019
Decision: The Committee reviewed the case and found it in order.				

64	Case No.:42/11/80-ALC2/2018	Party Name: MEDIVAC SURGICAL PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00233/AM19/	RLA File :37/24/040/00002/AM19/	Lic.No/Date:3710002710 28.08.2018	Date
Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by				

MSME was sent to the firm on 26.3.2019. The Committee decided to wait for reply from the firm.

Case is deferred.

65	Case No.:23/11/80-ALC2/2018	Party Name: JAYESH METALS AND FERRO ALLOYS LLP	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00214/AM19/	RLA File :03/94/040/00488/AM19/	Lic.No/Date:0310823416 29.08.2018	Date
Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 26.3.2019. The Committee decided to wait for reply from the firm. Case is deferred.				

66	Case No.:28/11/80-ALC2/2018	Party Name: L& T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00219/AM19/	RLA File :03/95/040/00466/AM19/	Lic.No/Date:0310823400 29.08.2018	Date
Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by DHI was sent to the firm on 29.3.2019. The Committee decided to wait for reply from the firm. Case is deferred.				

67	Case No.:58/11/80-ALC2/2018	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00249/AM19/	RLA File :02/24/040/00087/AM19/	Lic.No/Date:0210208676 05.09.2018	Date
Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by DPIIT was sent to the firm on 27.3.2019. The Committee decided to wait for reply from the firm. Case is deferred.				

68	Case No.:34/11/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00225/AM19/	RLA File :31/83/040/00091/AM19/	Lic.No/Date:3110067168 06.09.2018	Date
Decision: The Committee considered the case as per the agenda. To review its recommendations, DHI vide their U O No. DES-I/ULTR/OTH-1-2019-HEI dated 03.04.2019 has requested to provide a list of AA nos. along with the respective wastage claimed by the applicant in the past. It was decided to send DHI the required details. Case is deferred.				

69	Case No.:60/11/80-ALC2/2018	Party Name: GLOVIS INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Approved
	HQ File	RLA File	Lic.No/Date:0410164647	Date:03.04.2019

:01/80/050/00251/AM19/	:04/24/040/00115/AM19/	06.09.2018	
Decision: The Committee considered the case as per agenda. Based on the recommendation of MSME, the norms may be allowed as under: - Import items at sl. No. 14, 36, 57, 79, 149, 170, 191, 214, 225, 238, 255, 262, 269, 270, 280, 281, 291, 298, 303 on net to net. - Rest of import items may be allowed on GN-4 with accountability clause. RA concerned may take further necessary action as per the decision of NC.			

Case No.: 65/11/80-ALC2/2018	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
HQ File :01/80/050/00256/AM19/	RLA File :07/24/040/00094/AM19/	Lic.No/Date:0710113822 06.09.2018	Date
70	Decision: The Committee considered the case as per the agenda. Based on the comments of Consultant (Tech-3) and decided to seek clarification from the firm on the following points: - Number of Nozzles to be exported - Size & wt. of blank rod for 1 unit of production - Spec. of TZM and its density Case is deferred.		

Case No.: 9/1/80-ALC2/2019	Party Name: L&T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
HQ File :01/80/050/00757/AM19/	RLA File :03/95/040/00469/AM19/	Lic.No/Date:0310823645 07.09.2018	Date
71	Decision: The Committee considered the case as per the agenda and decided to ask the firm to furnish following information: (DHI letter awaited) To provide the calculation of the inputs at sl. no. 459 to 454, 459 and 460 linked with drawing dimensions. To provide CE Certificate as per the appendix 4K of DGFT's Public Notice No. 68/2015-20 dated 22.3.2018. Case is deferred.		

Case No.: 44/11/80-ALC2/2018	Party Name: ALLROUND (INDIA) VEGETABLE PROCESSING MACHINES PRI	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
HQ File :01/80/050/00235/AM19/	RLA File :33/24/040/00007/AM19/	Lic.No/Date:3310030475 12.09.2018	Date
72	Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 26.3.2019. The Committee decided to wait for reply from the firm. Case is deferred.		

73	Case No.: 49/11/80-ALC2/2018	Party Name: LEIXIR RESOURCES PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00240/AM19/	RLA File :05/23/040/00264/AM19/	Lic.No/Date:0510407822 18.09.2018	Date
	Decision: The Committee considered the case as per the agenda. Based on the comments of the representative of Consultant (Tech-1) and decided to seek clarification from the firm on the following points: i. Net weight of export product ii. Detailed technical specification of both import items along with catalogue. iii. Details of indigenous input along with their weight iv. Material balance between import & export Case is deferred.			

74	Case No.: 53/11/80-ALC2/2018	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00244/AM19/	RLA File :05/23/040/00263/AM19/	Lic.No/Date:0510407844 19.09.2018	Date
	Decision: The Committee considered the case as per the agenda and noted that firm's reply was sent to DPIIT on 29.03.2019. The committee decided to wait the comments from DPIIT. Case is deferred.			

75	Case No.: 73/11/80-ALC2/2018	Party Name: PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2019 03.04.2019	Approved
	HQ File :01/80/050/00264/AM19/	RLA File :05/24/040/00290/AM19/	Lic.No/Date:0510407857 20.09.2018	Date 03.04.2019
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as per the written comments of Consultant (Tech-1) as under : i. Import items at sl. No. 1, 7 & 13 – Net +1% wastage & add “relevant dia”. ii. Import items at sl. No. 2 to 5, 8 to 11 & 14 to 17 as per packing policy iii. Import items at sl. No. 6, 12 & 18 – net to net of relevant size. RA concerned may take further necessary action as per the decision of NC.			

76	Case No.: 22/11/80-ALC2/2018	Party Name: CROWN CLOSURES PVT. LTD.	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00213/AM19/	RLA File :03/94/040/00561/AM19/	Lic.No/Date:0310823992 26.09.2018	Date
	Decision: The Committee considered the case as per agenda and decided to seek the firm to furnish following information as per recommendation MSME on following points: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the			

- purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- Case is deferred.

77	Case No.: 57/11/80-ALC2/2018	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00248/AM19/	RLA File :31/83/040/00096/AM19/	Lic.No/Date:3110067179 26.09.2018	Date
Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 26.3.2019. The Committee decided to wait for reply from the firm. Case is deferred.				

78	Case No.: 56/11/80-ALC2/2018	Party Name: FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:1/80-ALC2/2019 03.04.2019	Approved
	HQ File :01/80/050/00247/AM19/	RLA File :31/83/040/00097/AM19/	Lic.No/Date:3110067181 27.09.2018	Date:03.04.2019
Decision: The Committee considered the case as per agenda and decided to ratify the norms as per recommendation of representative of MSME: i. Import item may be allowed @ 1.2 sq. meter/sq. meter in export product. ii. Word "relevant grade/ specification" may be prefixed with the description of import item. RA concerned may take further necessary action as per the decision of NC.				

79	Case No.: 68/11/80-ALC2/2018	Party Name: MAGNETI MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LI	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00259/AM19/	RLA File :05/24/040/00352/AM19/	Lic.No/Date:0510407918 27.09.2018	Date
Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by DHI was sent to the firm on 18.01.2019. However, no reply has been received yet. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.				

80	Case No.: 82/11/80-ALC2/2018	Party Name: ANSTECH	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00273/AM19/	RLA File :34/24/040/00218/AM19/	Lic.No/Date:3410044543 04.10.2018	Date

Decision: The Committee considered the case as per the agenda and noted that hard copy of application was not received from RA & firm and reminder was sent to RA on 21.01.2019 and reminder was sent to RA & firm on 26.03.2019.

Case is deferred.

81	Case No.: 75/11/80-ALC2/2018	Party Name: ENPRO INDUSTRIES PVT.LTD.	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00266/AM19/	RLA File :31/83/040/00110/AM19/	Lic.No/Date:3110067197 10.10.2018	Date
Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 26.3.2019. The Committee decided to wait for reply from the firm. Case is deferred.				

82	Case No.: 67/11/80-ALC2/2018	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00258/AM19/	RLA File :05/24/040/00394/AM19/	Lic.No/Date:0510408083 11.10.2018	Date
Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by Consultant (Tech-1) was sent to the firm on 26.3.2019. The Committee decided to wait for reply from the firm. Case is deferred.				

83	Case No.: 69/11/80-ALC2/2018	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00260/AM19/	RLA File :31/83/040/00112/AM19/	Lic.No/Date:3110067209 22.10.2018	Date
Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by DPIIT was sent to the firm on 28.3.2019. The Committee decided to wait for reply from the firm. Case is deferred.				

84	Case No.: 70/11/80-ALC2/2018	Party Name: TIL LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Approved
	HQ File :01/80/050/00261/AM19/	RLA File :02/24/040/00105/AM19/	Lic.No/Date:0210208759 23.10.2018	Date 03.04.2019
Decision: The Committee considered the case as per agenda and decided to ratify the norms as per recommendation of representative of DHI: 1. Import Item at sl. Nos. 1 to 142, 148 to 169- Net to net under GN4 with accountability clause. 2. Import Item at Sl. No. 143 to 147- 1.05 kg/kg content in export product (C-1647). RA concerned may take further necessary action as per the decision of NC.				

85	Case No.: 71/11/80-ALC2/2018	Party Name: TIL LIMITED	Meet No/Date: 1/80-ALC2/2019 03.04.2019	Approved
	HQ File :01/80/050/00262/AM19/	RLA File :02/24/040/00106/AM19/	Lic.No/Date:0210208760 23.10.2018	Date03.04.2019
Decision: The Committee considered the case as per agenda and decided to ratify the norms as per recommendation of representative of DHI: 1. Import Item at sl. Nos. 1 to 142, 148 to 169- Net to net under GN4 with accountability clause. 2. Import Item at Sl. No. 143 to 147- 1.05 kg/kg content in export product (C-1647). RA concerned may take further necessary action as per the decision of NC.				

86	Case No.: 72/11/80-ALC2/2018	Party Name: TIL LIMITED	Meet No/Date: 1/80-ALC2/2019 03.04.2019	Approved
	HQ File :01/80/050/00263/AM19/	RLA File :02/24/040/00104/AM19/	Lic.No/Date:0210208758 23.10.2018	Date03.04.2019
Decision: The Committee considered the case as per agenda and decided to ratify the norms as per recommendation of representative of DHI: 1. Import Item at sl. Nos. 1 to 142, 148 to 169- Net to net under GN4 with accountability clause. 2. Import Item at Sl. No. 143 to 147- 1.05 kg/kg content in export product (C-1647). RA concerned may take further necessary action as per the decision of NC.				

87	Case No.: 5/13/80-ALC2/2018	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date: 1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00314/AM19/	RLA File :31/83/040/00124/AM19/	Lic.No/Date:3110067242 22.11.2018	Date
Decision: The Committee considered the case as per the agenda and noted that I.D. note was sent to DPIIT on 05.02.2019 for their examinations/comments. However, no comments have been received yet and decided to remind DPIIT. Case is deferred.				

88	Case No.: 6/13/80-ALC2/2018	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date: 1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00315/AM19/	RLA File :31/83/040/00123/AM19/	Lic.No/Date:3110067241 22.11.2018	Date
Decision: The Committee considered the case as per the agenda and noted that I.D. note was sent to DPIIT on 05.02.2019 for their examinations/comments. However, no comments have been received yet and decided to remind DPIIT. Case is deferred.				

89	Case No.: 4/13/80-ALC2/2018	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date: 1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00313/AM19/	RLA File :05/23/040/00368/AM19/	Lic.No/Date: 0510408649 27.11.2018	Date
	Decision: The Committee considered the case as per the agenda and noted that I.D. note was sent to DPIIT on 18.02.2019 for their examinations/comments. However, no comments have been received yet and decided to remind DPIIT. Case is deferred.			

90	Case No.: 3/13/80-ALC2/2018	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date: 1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00312/AM19/	RLA File :03/95/040/00884/AM19/	Lic.No/Date: 0310825341 30.11.2018	Date
	Decision: The Committee considered the case as per agenda and noted that deficiency letter as raised by DPIIT not complete. However, the Committee in consultation with Consultant (Tech-3) and decided to seek the information from the firm on following points :- i. Detail technical note on manufacturing process including the relevant flow sheet. ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. v. Number of rings to be exported. Case is deferred.			

91	Case No.: 31/1/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date: 1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00779/AM19/	RLA File :31/83/040/00139/AM19/	Lic.No/Date: 3110067252 12.12.2018	Date
	Decision: The Committee considered the case as per the agenda and noted that I.D. note was sent to DPIIT on 28.03.2019 for their examinations/comments. The Committee decided to wait for comments from DPIIT. Case is deferred.			

92	Case No.: 32/1/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date: 1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00780/AM19/	RLA File :31/83/040/00140/AM19/	Lic.No/Date: 3110067253 12.12.2018	Date
	Decision: The Committee considered the case as per the agenda and noted that I.D. note was sent to			

DPIIT on 28.03.2019 for their examinations/comments. The Committee decided to wait for comments from DPIIT.

Case is deferred.

93	Case No.: 17/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00765/AM19/	RLA File :04/24/040/00207/AM19/	Lic.No/Date:0410164995 17.12.2018	Date
Decision: The Committee considered the case as per the agenda and noted that I.D. note was sent to DPIIT on 28.03.2019 for their examinations/comments. The Committee decided to wait for comments from DPIIT. Case is deferred.				

94	Case No.: 2/13/80-ALC2/2018	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00311/AM19/	RLA File :05/24/040/00519/AM19/	Lic.No/Date:0510409030 21.12.2018	Date
Decision: The Committee considered the case as per the agenda and noted that I.D. note was sent to DPIIT on 28.03.2019 for their examinations/comments. The Committee decided to wait for comments from DPIIT. Case is deferred.				

95	Case No.: 18/1/80-ALC2/2019	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:1/80- ALC2/2019 03.04.2019	Approved
	HQ File :01/80/050/00766/AM19/	RLA File :04/24/040/00208/AM19/	Lic.No/Date:0410165032 26.12.2018	Date 03.04.2019
Decision: The Committee considered the case as per agenda and decided to ratify the norms as per the written comments of Consultant (Tech-1) as under : 1. Import item may be allowed on net to net basis with accountability clause. RA concerned may take further necessary action as per the decision of NC.				

96	Case No.: 21/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00769/AM19/	RLA File :04/24/040/00222/AM19/	Lic.No/Date:0410165082 11.01.2019	Date
Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.				

97	Case No.: 23/1/80-ALC2/2019	Party Name:PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00771/AM19/	RLA File :04/24/040/00223/AM19/	Lic.No/Date:0410165142 28.01.2019	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application Case is deferred.			

98	Case No.: 25/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00773/AM19/	RLA File :04/24/040/00241/AM19/	Lic.No/Date:0410165210 13.02.2019	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

99	Case No.: 26/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00774/AM19/	RLA File :04/24/040/00242/AM19/	Lic.No/Date:0410165228 19.02.2019	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

100	Case No.: 28/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00776/AM19/	RLA File :04/24/040/00252/AM19/	Lic.No/Date:0410165223 19.02.2019	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

101	Case No.: 27/1/80-ALC2/2019	Party Name: VALEO INDIA PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00775/AM19/	RLA File :04/24/040/00249/AM19/	Lic.No/Date:0410165235 20.02.2019	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the			

hard copy of application

Case is deferred.

102	Case No.: 29/1/80-ALC2/2019	Party Name: AUTO TECH INDUSTRIES INDIA PVT LTD	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00777/AM19/	RLA File :04/24/040/00257/AM19/	Lic.No/Date:0410165239 21.02.2019	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

103	Case No.: 1/1/80-ALC2/2019	Party Name: AUROLAB	Meet No/Date:1/80-ALC2/2019 03.04.2019	Approved
	HQ File :01/80/050/00749/AM19/	RLA File :35/24/040/00037/AM19/	Lic.No/Date:3510045492 26.02.2019	Date:03.04.2019
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per the recommendations of representative of MSME : 1. Import item may be allowed on net to net basis. RA concerned may take further necessary action as per the decision of NC.			

104	Case No.: 6/1/80-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00754/AM19/	RLA File :03/94/040/00999/AM19/	Lic.No/Date:0310827307 26.02.2019	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

105	Case No.: 2/1/80-ALC2/2019	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00750/AM19/	RLA File :02/24/040/00177/AM19/	Lic.No/Date:0210209022 27.02.2019	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

106	Case No.: 3/1/80-ALC2/2019	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00751/AM19/	RLA File :05/24/040/00654/AM19/	Lic.No/Date:0510409810 27.02.2019	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

107	Case No.: 7/1/80-ALC2/2019	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00755/AM19/	RLA File :03/94/040/01021/AM19/	Lic.No/Date:0310827336 27.02.2019	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

108	Case No.: 4/1/80-ALC2/2019	Party Name: HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:1/80- ALC2/2019 03.04.2019	Approved
	HQ File :01/80/050/00752/AM19/	RLA File :31/83/040/00187/AM19/	Lic.No/Date:3110067337 28.02.2019	Date03.04.2019
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per the written comments of Consultant (Tech-1) as under : 1. Import item may be allowed as 1.05 kg/kg content in Export Product. RA concerned may take further necessary action as per the decision of NC.			

109	Case No.: 5/1/80-ALC2/2019	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2019 03.04.2019	Approved
	HQ File :01/80/050/00753/AM19/	RLA File :53/24/040/00014/AM19/	Lic.No/Date:5310019921 01.03.2019	Date03.04.2019
	Decision: The Committee considered the case as per agenda. Based on the recommendation of the representative from Consultant (Tech-1), (same is enclosed in the annexure attached) the committee ratified the norms. RA concerned may take further necessary action as per the decision of NC.			

110	Case No.: 8/1/80-ALC2/2019	Party Name: DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00756/AM19/	RLA File :03/94/040/01048/AM19/	Lic.No/Date:0310827404 01.03.2019	Date

Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application

Case is deferred.

111	Case No.: 35/1/80-ALC2/2019	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00783/AM19/	RLA File :05/23/040/00526/AM19/	Lic.No/Date:0510409835 05.03.2019	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

112	Case No.: 36/1/80-ALC2/2019	Party Name: GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00784/AM19/	RLA File :03/94/040/01034/AM19/	Lic.No/Date:0310827437 05.03.2019	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

113	Case No.: 37/1/80-ALC2/2019	Party Name: GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00785/AM19/	RLA File :03/94/040/01038/AM19/	Lic.No/Date:0310827441 05.03.2019	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

114	Case No.: 38/1/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00786/AM19/	RLA File :05/24/040/00681/AM19/	Lic.No/Date:0510409856 06.03.2019	Date
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish the information as called for by the representative of MSME on following points: 1. Production flow chart with wastage justification. Case is deferred.			

115	Case No.: 39/1/80-ALC2/2019	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00787/AM19/	RLA File :05/23/040/00540/AM19/	Lic.No/Date:0510409870 07.03.2019	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

116	Case No.: 50/1/80-ALC2/2019	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00798/AM19/	RLA File :34/24/040/00376/AM19/	Lic.No/Date:3410044963 08.03.2019	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

117	Case No.: 40/1/80-ALC2/2019	Party Name: GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00788/AM19/	RLA File :03/94/040/01054/AM19/	Lic.No/Date:0310827596 11.03.2019	Date
	Decision : The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

118	Case No.: 41/1/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00789/AM19/	RLA File :05/24/040/00705/AM19/	Lic.No/Date:0510409909 12.03.2019	Date
	Decision : The Committee considered the case as per agenda and decided to ask the firm to furnish the information as called for by the representative of MSME on following points: 1. Production flow chart with wastage justification. Case is deferred.			

119	Case No.: 42/1/80-ALC2/2019	Party Name: LARSEN& TOUBRO LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00790/AM19/	RLA File :03/95/040/01295/AM19/	Lic.No/Date:0310827622 12.03.2019	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the			

application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application

Case is deferred.

120	Case No.: 43/1/80-ALC2/2019	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00791/AM19/	RLA File :03/94/040/00929/AM19/	Lic.No/Date:0310827642 12.03.2019	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

121	Case No.: 48/1/80-ALC2/2019	Party Name: LMT TOOLS INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00796/AM19/	RLA File :31/83/040/00189/AM19/	Lic.No/Date:3110067349 12.03.2019	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

122	Case No.: 44/1/80-ALC2/2019	Party Name: COFLE TAYLOR INDIA CONTROL CABLES & SYSTEMS PRIVAT	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00792/AM19/	RLA File :04/24/040/00266/AM19/	Lic.No/Date:0410165321 14.03.2019	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

123	Case No.: 45/1/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:1/80-ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00793/AM19/	RLA File :05/24/040/00713/AM19/	Lic.No/Date:0510409941 14.03.2019	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

124	Case No.: 49/1/80-ALC2/2019	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00797/AM19/	RLA File :65/24/040/00007/AM19/	Lic.No/Date:6510000026 14.03.2019	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

125	Case No.: 46/1/80-ALC2/2019	Party Name: ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00794/AM19/	RLA File :05/23/040/00557/AM19/	Lic.No/Date:0510409960 15.03.2019	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

126	Case No.: 47/1/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00795/AM19/	RLA File :05/24/040/00712/AM19/	Lic.No/Date:0510409964 18.03.2019	Date
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish the information as called for by the representative of MSME on following points: 1. Production flow chart with wastage justification. Case is deferred			

127	Case No.: 51/1/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:1/80- ALC2/2019 03.04.2019	Deferred
	HQ File :01/80/050/00799/AM19/	RLA File :34/24/040/00387/AM19/	Lic.No/Date:3410044982 18.03.2019	Date
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA & the party for furnishing the hard copy of application Case is deferred.			

M.No 1/80 dt 03-04-2019

S.No - 9 DHI Page 1 of 1
WTC

Subject: AA No 0310815010 dated 03.08.2017 of L&T, Mumbai.
To: nc1.dgft@nic.in

Date: 03/12/19 03:19 PM
From: "HEI Division, DHI" <divhei-dhi@gov.in>

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
HEI Division

Subject: DGFT ID- 01/80/50/277/AM18/DES-I/763 dated 06.03.2019

AA No 0310815010 dated 03.08.2017 of L&T, Mumbai.

Input(SI No as per AA)-

Item 1 .3to5 - as per SION C1647.

Item 2- net to net under GN-4 with accountability .

DES-1 may take a view.

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-I

Deptt. of HI, UO No 3(31)/2018-TSW(B)

dated 12 .03.2019

संख्या
No. 17(13)/2018-IPHW

दिनांक
Date 06.02.2019

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.0310819589 dated 07.03.2018 issued in favour of M/s. Sterlite Power Transmission Ltd., Mumbai

Reference DGFT I. D. No. 01/80/50/44/AM19/DES-1/72 dated 15.05.2018 vide which comments of this Ministry have been sought on the above mentioned application of M/s. Sterlite Power Transmission Ltd., Mumbai for export of "Optical Power Ground Wire".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details in Annexure.

Encl :- As above

(Saurabh Ranjan)
Scientist-C

Tel:-24301764

Email-saurabhranjan@meity.gov.in

Shri S.K. Panigrihi, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(13)/2018 -IPHW dated 06.02.2019

conceded DES-I
01/01/2019

19
3.4.2019

Annexure

Input	UOM	Wastage claimed	Wastage allowed	Qty recommended
Single Mode Optical Fiber	KM	2%	2%	70575
Filling Jelly OPGW	KG	5%	1.5%	11272.2043
Aluminium Ingot	KG	6%	2%	211158.3294
HI-Carbon Steel Wire 5.10 mm	KG	5%	2%	396334.7292
Wire Drawing Powder for Lubricants	KG	5%	2%	7278.516
Stainless Steel Tape	KG	5%	2%	5124.48
Polymide Tape	KG	5%	2%	1310.7


06/02/19

17(13)/2018 - 18HW

M.No 1/80 dt-03-04-19

S No - 22 DIPP
w/c

Department for promotion of industry and Internal Trade (TS Section)

M/s Micron Instruments Pvt. Ltd. AA 0510406012, **dated.** 28.03.2018

The instant AA may be ratified as under:

1. Net weight of export product may be specified as 769.006 kgs.
2. Quantity of import item may be allowed as 2026.17 Kgs after taking 1/3 recovery from scrap.


Sundeep Chauhan
(Development Officer)

FTDO, Md. Moin Afaq, Assistant DGFT
Fille No.P-47011/17/2019-TSW Dated 20.02.2019

M.No. 1/20 dt. 3.4.2019

MEITY
10/12

Sl. No. 25.

भारत सरकार

Government of India

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय

Ministry of Electronics & Information Technology

इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003

Electronics Niketan, 6, C G O Complex, New Delhi-110003

Website: www.meity.gov.in

संख्या

No. 17(16)/2018-IPHW

दिनांक

Date.....11.02.2019.....

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.0510406040 dated 03.04.2018 issued in favour of M/s. Himachal Futuristic Communications Ltd., New Delhi

This refer to DGFT I. D. No. 01/80/50/22/AM19/DES-1/42 dated 15.05.2018 seeking comments of this Ministry on the above mentioned application of M/s. Himachal Futuristic Communications Ltd, New Delhi for export of "Unarmoured DS Optic Fiber Cable".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details given below:-

Import Item	UoM	Wastage allowed	Total Quantity Recommended
Optical Fibre	KM	4%	17020.77
Polythene	KG	2%	23381.83
Polybutylene Terephthalate (PBT)	KG	2%	3878.86
Cable Filling Compound	KG	2%	1674.51



(Saurabh Ranjan)

Scientist-C

Tel:-24301764

Email-saurabhranjan@meity.gov.in

Md. Moin Afaq, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(16)/2018 -IPHW dated 11.02.2019

10/12-3-19



M.No 1/80 dt-03-04-19

S.No-29

w/c

DP117
DHP

Department for promotion of industry and Internal Trade (TS Section)

M/s Micron Instruments Pvt. Ltd. AA 0510406252, dated. 27.04.2018

The instant AA may be ratified as under:

1. Net weight of export product may be specified as 452.475 kgs.
2. Quantity of import item may be allowed as 1477.28 Kgs after taking 2/3 recovery from scrap .


Sundeep Chauhan
(Development Officer)

FTDO, Md. Moin Afaq, Assistant DGFT
File No.P-47011/379/2018-TSW Dated 20.02.2019

M.No 1180 dt 03-04-2019 SN-30 DP11T
w/c

Department for promotion of industry and Internal Trade (TS Section)

M/s Micron Instruments Pvt. Ltd. AA 0510406253, **dated.** 27.04.2018

The instant AA may be ratified as under:

1. Net weight of export product may be specified as 1189.80 kgs.
2. Quantity of import item may be allowed as 2886.587 kgs after taking 1/3 recovery from scrap



Sundeep Chauhan
(Development Officer)

FTDO, Shri Chandrakant Reddy, Assistant DGFT
Fille No.P-47011/381/2018-TSW Dated 18.02.2019

17. No 1/80 dt-03-04-19

S.No. 31

W/C (DPIT)

Department for promotion of industry and Internal Trade (TS Section)

M/s Micron Instruments Pvt. Ltd. AA 0510406251, **dated.** 27.04.2018

The instant AA may be ratified as under:

1. Net weight of export product may be specified as 1165.612 kgs.
2. Quantity of import item may be allowed as 3073 kgs after taking 1/3 recovery from scrap .



Sundeep Chauhan
(Development Officer)

FTDO, Shri Chandrakant Reddy, Assistant DGFT
File No.P-47011/380/2018-TSW Dated 18.02.2019

M. No 1/80 dt 3-4-19

SNo 47

W/C (DPIT)

Department for promotion of industry and Internal Trade (TS Section)

M/s Spirotech Heat Exchanger AA No.0510407357 Dt 30.07.2018

The AA may be ratified as under:

1. The quantity of export product may be specified in numbers also, in addition to net weight of 236100 Kgs.
2. Word "Relevant" may be prefixed with the description of all import items.
3. Quantity of import items at Sl. No. 1 to 4 may be allowed with 1% wastage with accountability clause.
4. CIF value of import item at Sl.No. 5 may be allowed up to 0.2% of fob value of exports.


Sundeep Chauhan
(Development Officer)

FTDO, Md. Moin Afaq, Assistant DGFT
File No.P-47011/31/2018-TSW Dated 22.02.2019

p-47011/31/2018

M.No 1/80 dt 03-04-19

S No - 49 (DPITD)

w/c

Department for promotion of industry and Internal Trade (TS Section)

M/s Micron Instruments Pvt. Ltd. AA 0510407383, **dated.** 31.07.2018

The instant AA may be ratified as under:

1. Net weight of export product may be specified as 501.75 kgs.
2. Quantity of import item may be allowed as 1638.158 Kgs after taking 2/3 recovery from scrap .


Sundeep Chauhan
(Development Officer)

FTDO, Md. Moin Afaq, Assistant DGFT
Fille No.P-47011/17/2019-TSW Dated 20.02.2019

M. No. 1/20
dt. 9.4.2019

W/C
MSME

S.No. 69

Subject: **Re: Fixation/Modification of Norms. Adv. Authorization
No.0410164647 dated 06.09.2018.**

To: Norms Committee I <nc1.dgft@nic.in>

Date: 04/02/19 07:00 PM

From: Kanwalinder Singh Sodhi <kanwalinder.sodhi@nic.in>

Sir
Item of import Sno 14,36,57,79,147,149,170,191,193,214,225,238,255,262,269,270,280,281,291,298,303 on net to
net
Rest on GN-4 with accountability.
Regards

On 03/26/19 05:32 PM, **Norms Committee I** <nc1.dgft@nic.in> wrote:

Respected Sir,

Please find attached ID along with application/information received from M/s Glovis India Pvt. Ltd. in respect of AA
No.0410164647 dated 06.09.2018. It is requested to examine the matter and furnish your comments to consider the case
before the NC.

with regards,

(MD. Moin Afaque)

Asstt. D.G.F.T.

For Director General of Foreign Trade

M. No. 1/10
22.04.2019

109

WLC
Tech-1

5/1/80

1/80

Case No.: 78/11/80-
ALC2/2018

Party Name: TERUMO
PENPOL PRIVATE
LIMITED

Meet No/Date: 13/80-
ALC2/2018 2019

Approved

HQ File 753

RLA File 0004

Lic.No/Date: 5310019822 Date: 06.02.2019

:01/80/050/00269/AM19/ :53/24/040/00003/AM19/ 06.08.2018

Decision: The Committee considered the case as per agenda. Based on the recommendation of Consultant (Tech-1), the norms may be allowed as under

1. Import Item at Sl. No.1 may be allowed as 1.10 kg/kg content in export product.
2. Import item at Sl. No.2 may be allowed on net + 2% wastage
3. Import item at Sl. No. 3 may be allowed 1.10 kg/kg content in export product
4. Import item at Sl. No. 4 may be allowed on net + 1% wastage
5. Import item at Sl. No.5 may be allowed on net + 2% wastage
6. Import item at Sl. No.6 may be allowed on net + 1% wastage
7. Import item at Sl. No. 7 may be allowed on net + 1% wastage
8. Import item at Sl. No. 8 may be allowed on net + 1% wastage.
9. Import item at Sl. No. 9 may be allowed on net + 1% wastage.
10. Import item at Sl. No.10 may be allowed on net + 1% wastage.
11. Import item at Sl. No.11 may be allowed on net + 1% wastage.
12. Import item at Sl. No.12 may be allowed on net + 1% wastage.
13. Import item at Sl. No.13 may be allowed on net + 1% wastage.
14. Import item at Sl. No.14 may be allowed on net + 1% wastage.
15. Import item at Sl. No.15 may be allowed on net + 1% wastage.
16. Import item at Sl. No. 16 may be allowed on net + 1% wastage.
17. Import item at Sl. No. 17 may be allowed on net + 1% wastage.
18. Import item at Sl. No. 18 may be allowed on net + 1% wastage.

RA concerned may take further necessary action as per the decision of NC.

@ AS P. Chon

Sul
02/04/19